

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.22040/2024

(Arising out of impugned final judgment and order dated 13-02-2024 in BA No. 2338/2023 passed by the High Court of Judicature at Bombay at Aurangabad)

NILESH DNYANESHWAR DESALE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No.160009/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.160011/2024-EXEMPTION FROM FILING O.T. and IA No.160012/2024-CONDONATION OF DELAY IN REFILEING SLP)

Date : 31-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Sriram P., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by the learned counsel for the petitioner, list the matter after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
ASSISTANT REGISTRAR